GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:4606 ANSWERED ON:11.08.2014 OIL PILFERAGE Kateel Shri Nalin Kumar;Nayak Shri B.V.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has taken note of crude oil/gas pilferage during transportation from refineries, depots, pipelines, etc.

(b) if so, the details thereof along with the number of such cases which have come to the notice of the Government during each of the last three years and the current year, State/UT and Oil Marketing Company-wise;

(c) the action taken/proposed to be taken by the Government against the persons found guilty; and

(d) the corrective measures taken /proposed to be taken by the Government to check oil/gas pilferage in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): Public Sector Oil Marketing Companies (OMCs) namely; Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have reported there is no case of gas pilferage during transportation from refineries, depots and pipelines during the last three years and current year (April June). However, IOCL has only reported that 49 cases of crude oil pilferage during transportation from their refineries, depots and pipelines during this period. State/UT-wise and OMC-wise details for the said period is annexed as Annexure.

(c): IOCL has reported that FIRs have been lodged in all the cases and in two cases court has convicted the guilty persons.

(d): Government has amended the P&MP Act 1962 vide Extraordinary Gazette Notification No. Part II-Section-1 dated 13.01.2012, containing provisions of stringent action against the culprits. Some important provisions of sections 15 and 16 of the Act are as under :

(i) Any unauthorized act of pilferage etc. shall be punishable with rigorous imprisonment up to 10 years and fine.

(ii) A person convicted again under same offence shall be punishable to rigorous imprisonment not less than three years, extendable up to 10 years for second and subsequent offences.

(iii) Any person who causes damage or destruction by fire, explosion or damage to pipeline, shall be punishable to rigorous imprisonment of not less than 10 years, extendable to imprisonment for life, or death.

In addition, IOCL has taken certain measures such as round-the-clock monitoring including daily foot patrolling and night patrolling, Monitoring of Repeater-cum-Cathodic Protection Stations through CCTV based surveillance, Monitoring of movement of Line Patrolmen / DGR guards through Global Positioning System enabled devices etc.